

Date of Order	Order with Signature	Office note as to action (if any) taken on order
5 14.10.96	Shri P.C.Panda appearing on behalf of the Respondent-s submits that the interim stay granted may be may be made absolute permitting the respondents to file counter within four weeks. Prayer allowed. The interim stay is made absolute till the final disposal of this application. Call on 14.10.1996. <i>[Signature]</i> MEMBER (ADMINISTRATIVE)	No appearance memo for Respondent's side. Hearing on interim prayer. <i>[Signature]</i> 28/10/96 Bench.
6. 14.10.96	Mr. P.C.Panda requests time to file Counter. Adjourned to 16th December, 1996. <i>[Signature]</i> Member (Admin.)	No appearance Memo for Respondent's side. Hearing on interim prayer. A.D. does not bring returned. Pr order.
7. 16.12.96	It is a Division Bench matter, says Shri R.K.Patnaik for the applicant. Adjourned sine die. <i>[Signature]</i> MEMBER (ADMINISTRATIVE)	<i>[Signature]</i> 12/1/96 Bench.
8. 9.1.98	It is submitted by the learned Counsel for the petitioner that during the pendency of the O.A. the departmental authorities have already granted the prayer sought for by the applicant in this application and in view of this he does not want to pursue the application. In view of this, the application is disposed of as not being pressed. Shri B. Pal, learned senior counsel is present and heard. <i>[Signature]</i> Vice-Chancellor <i>[Signature]</i> Member (1)	No appearance Memo for Respondent side. Hearing on interim prayer. A.D. has not been returned. Pr Order. <i>[Signature]</i> 29/1/96 Bench Mr. B. Pal has appeared for Resp Counter not filed. Pr Order. <i>[Signature]</i> 11/9/96 co-ordinator for C <i>[Signature]</i> 10/1/96